

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 5/MP/2019

Subject : Petition under Section 79 (1) of the Electricity Act, 2003 and Sections 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the rejection of Renewable Energy Certificate application of the Petitioner by the Respondent.

Petitioner : ITC Limited (ITC)

Respondent : National Load Despatch Centre

Date of Hearing : 17.9.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri M.G. Ramachandran, Senior Advocate, ITC
Shri Gajendra, POSCO (NLDC)

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed for seeking condonation of two days delay in submission of hard copy of application for issuance of Renewable Energy Certificates (RECs) for wind energy generated by the Petitioner in the month of April, 2016 and requested to condone the same.

2. The Representative of NLDC submitted that NLDC had no objection in this regard.
3. After hearing the learned senior counsel for the Petitioner and the learned counsel for the Respondent, the Commission reserved order in the Petition.

By order of the Commission
Sd/-
(T.D. Pant)
Deputy Chief (Law)